

RAJYA SABHA

# Parliamentary Bulletin

PART - I

(TWO HUNDRED AND SIXTY SIXTH SESSION)

No. 5747]

FRIDAY, DECEMBER 13, 2024

**Brief Record of the Proceedings of the Meeting of the Rajya Sabha held  
on the 13<sup>th</sup> December, 2024**

11-00 a.m.

**1. Birthday Greetings**

The Chairman extended greetings to Dr. Sarfraz Ahmad, Member (15<sup>th</sup> December) on the occasion of his birthday.

11-02 a.m.

**2. Reference by the Chair**

The Chairman made a reference to the 23<sup>rd</sup> Anniversary of the terrorist attack on the Parliament Building on the 13<sup>th</sup> December, 2001.

The House observed silence, all Members standing, as a mark of respect to the memory of those, who lost their lives in the terrorist attack.

11-04 a.m.

**3. Felicitations by the Chair**

The Chairman on behalf of the entire House and on his own behalf congratulated Shri D. Gukesh on becoming the youngest World Chess Champion in the finals held in Singapore on December 12, 2024.

11-05 a.m.

**4. Papers Laid on the Table**

1. A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry, issued under Section 3 of the Foreign Trade (Development and Regulation) Act, 1992, along with delay statements: -

- (1) S.O. 416 (E)., dated the 6<sup>th</sup> February, 2015, amending import policy conditions of cardamoms under ITC (HS) 0908 31 of Chapter 09 of ITC (HS), 2012 – Schedule – 1 (Import Policy).
- (2) S.O. 3838(E)., dated the 6<sup>th</sup> December, 2017, amending import policy condition of pepper classified under Chapter 09 of ITC (HS), 2017 Schedule-1(Import Policy).

- (3) S.O. 1309(E)., dated the 21<sup>st</sup> March, 2018, amending import policy and policy condition of pepper classified under Chapter 09 of ITC (HS), 2017–Schedule–1(Import Policy).
- (4) S.O. 3612(E)., dated the 25<sup>th</sup> July, 2018, amending Import Policy of arecanut under Exim Code 0802 80 of Chapter 8 of ITC (HS) 2017, Schedule 1 (Import Policy).
- (5) S.O. 3613(E)., dated the 25<sup>th</sup> July, 2018, amending policy condition of pepper classified under Chapter 09 of ITC (HS), 2017–Schedule–1 (Import Policy).

2. A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

- (i) (a) Annual Report and Accounts of the National Industrial Corridor Development Corporation Limited (NICDCL) New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (ii) (a) Annual Report and Accounts of the National Industrial Corridor Development and Implementation Trust (NICDIT), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.

3. A copy each (in English and Hindi) of the following papers: -

- (i) (a) Eighty-fourth Annual Report of the Coffee Board, Bengaluru, Karnataka, for the year 2023-24.
- (b) Annual Accounts of the Coffee Board, Bengaluru, Karnataka, for the year 2023-24, and the Audit Report thereon.
- (c) Review by Government on the working of the above Board.
- (ii) (a) Seventieth Annual Report of the Tea Board India, Kolkata, West Bengal, for the year 2023-24.
- (b) Seventieth Annual Accounts of the Tea Board India, Kolkata, West Bengal, for the year 2023-24, and the Audit Report thereon.
- (c) Review by Government on the working of the above Board.
- (iii) (a) Annual Report of the Rubber Board, Kottayam, Kerala, for the year 2023-24.
- (b) Annual Accounts of the Rubber Board, Kottayam, Kerala, for the year 2023-24, and the Audit Report thereon.
- (c) Review by Government on the working of the above Board.
- (iv) (a) Annual Report and Accounts of the National Productivity Council (NPC), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (v) (a) Annual Report and Accounts of the Quality Council of India (QCI), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.

4. A copy each (in English and Hindi) of the following papers: -
- (i) (a) Twenty-ninth Annual Report and Accounts of the National Institute of Electronics and Information Technology (NIELIT), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Institute.
  - (ii) (a) Annual Report and Accounts of the Semi-Conductor Laboratory (SCL), SAS Nagar, Punjab, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Centre.
  - (iii) (a) Annual Report and Accounts of the Bhaskaracharya National Institute for Space Applications and Geo-Informatics (BISAG-N), Gandhinagar, Gujarat, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Centre.
5. A copy (in English and Hindi) of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) Notification No. S.O. 3950(E)., dated the 17<sup>th</sup> September, 2024, appointing certain officers of the Directorate of Plant Protection, Quarantine and Storage as Insecticide Inspectors, as mentioned therein, issued under Section 20 of the Insecticides Act, 1968.
6. A copy (in English and Hindi) of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) Notification No. G.S.R. 468(E)., dated the 31<sup>st</sup> July, 2024, appointing the date of publication as the day on which the provisions at serial no. 5 in the Schedule of the Jan Vishwas (Amendment of Provisions) Act, 2023 relating to Agricultural Produce (Grading and Marking) Act, 1937 shall come into force, issued under sub-section (2) of Section 1 of the Jan Vishwas (Amendment of Provisions) Act, 2023.
7. A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare), under sub-section (3) of Section 3 of the Agricultural Produce (Grading and Marking) Act, 1937:-
- (1) G.S.R. 479(E)., dated the 5<sup>th</sup> August, 2024, publishing the Millets Grading and Marking Rules, 2024.
  - (2) G.S.R. 480(E)., dated the 5<sup>th</sup> August, 2024, publishing the Fruits and Vegetables Grading and Marking (Amendment) Rules, 2024.
8. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -
- (i) (a) Sixty-first Annual Report and Accounts of the Odisha Agro Industries Corporation Limited, Bhubaneswar, Odisha, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Corporation.
  - (ii) (a) Fifty-seventh Annual Report and Accounts of the Punjab Agro Industries Corporation Limited, Chandigarh, Punjab, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

9. A copy each (in English and Hindi) of the following papers: -

- (i) (a) Annual Report and Accounts of the National Horticulture Board (NHB), Gurugram, Haryana, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Board.
- (ii) (a) Annual Report of the National Institute of Agricultural Extension Management (MANAGE), Hyderabad, Telangana, for the year 2023-24.
- (b) Annual Accounts of the National Institute of Agricultural Extension Management (MANAGE), Hyderabad, Telangana, for the year 2023-24, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.

10. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

- (a) Twenty-ninth Annual Report and Accounts of the Broadcast Engineering Consultants India Limited (BECIL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

11. A copy each (in English and Hindi) of the following papers: -

- (i) (a) Annual Report and Accounts of the Indian Institute of Mass Communication (IIMC), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (ii) (a) Annual Report and Accounts of the Film and Television Institute of India (FTII), Pune, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

12. A copy (in English and Hindi) of the Ministry of Railways Notification No. G.S.R. 500(E), dated the 14<sup>th</sup> August, 2024, publishing the Railway Claims Tribunal (Group 'A' and 'B' posts) Recruitment Rules, 2024, under sub-section (3) of Section 30 of the Railway Claims Tribunal Act, 1987.

13. A copy (in English and Hindi) of the Ministry of Railways Notification No. G.S.R. 568(E), dated the 12<sup>th</sup> September, 2024, publishing the Rail Land Development Authority (Development of Land and Other Works) Amendment Regulations, 2024, under sub-section (2) of Section 4-I of the Railways Act, 1989.

14. A copy (in English and Hindi) of the Ministry of Railways Notification No. G.S.R. 579(E)., dated the 18<sup>th</sup> September, 2024, publishing the Railways (Opening for Public Carriage of Passengers) Second Amendment Rules, 2024., under Section 199 of the Railways Act, 1989.

15. A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

- (i) (a) Annual Report and Accounts of the Rail Vikas Nigam Limited (RVNL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.  
(b) Performance Review of the above Company, for the year 2023-24.
- (ii) (a) Twenty-fourth Annual Report and Accounts of the RailTel Corporation of India Limited (RCIL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.  
(b) Performance Review of the above Company, for the year 2023-24.
- (iii) (a) Annual Report and Accounts of the Rites Limited (RITES), Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.  
(b) Performance Review of the above Company, for the year 2023-24.
- (iv) (a) Annual Report and Accounts of the Braithwaite & Co. Ltd. (BCL), Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.  
(b) Performance Review of the above Company, for the year 2023-24.
- (v) (a) Twenty-fifth Annual Report and Accounts of the Indian Railway Catering and Tourism Company Limited (IRCTC), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.  
(b) Performance Review of the above Company, for the year 2023-24.
- (vi) (a) Annual Report and Accounts of the IRCON International Limited, New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.  
(b) Performance Review of the above Company, for the year 2023-24.
- (vii) (a) Annual Report and Accounts of the Konkan Railway Corporation Ltd. (KRCL), Navi Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts and comments of the Comptroller and Auditor General of India thereon.  
(b) Performance Review of the above Company, for the year 2023-24.
- (viii) (a) Annual Report and Accounts of the Kolkata Metro Rail Corporation Limited (KMRCL), Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.  
(b) Performance Review of the above Company, for the year 2023-24.

- (ix) (a) Annual Report and Accounts of the Mumbai Railway Vikas Corporation Limited (MRVC), Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Performance Review of the above Company, for the year 2023-24.
- (x) (a) Thirty-seventh Annual Report and Accounts of the Indian Railway Finance Corporation Limited (IRFC), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Performance Review of the above Company, for the year 2023-24.
- (xi) (a) Annual Report and Accounts of the NRTU Foundation (NRTU), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Foundation.
- (xii) (a) Annual Report and Accounts of the Wabtec Locomotive Private Limited (WLPL) (erstwhile GE Diesel Locomotive Private Limited), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Foundation.
- (xiii) (a) Annual Report and Accounts of Madhepura Electric Locomotive Private Limited (MELPL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Foundation.
- (xiv) (a) Annual Report and Accounts of the Container Corporation of India Limited (CONCOR), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Performance Review of the above Corporation, for the year 2023-24.
- (xv) (a) Annual Report and Accounts of the Rail Land Development Authority (RLDA), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Authority.
- (xvi) (a) Eighth Annual Report and Accounts of the National High Speed Rail Corporation Limited (NHSRCL), New Delhi, for the year 2023-24, together with Auditors' Report on the Accounts and comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (xvii) (a) Twenty-first Annual Report and Accounts of the Hassan Mangalore Rail Development Company Limited (HMRDC), Bengaluru, Karnataka, for the year 2023-24, together with the Auditor's Report on the Accounts and comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

- (xviii) (a) Annual Report and Accounts of the Railway Sports Promotion Board (RSPB), New Delhi, for the year 2023-24 together with the Auditor's Report on the Accounts.
- (b) Performance Review of the above Board, for the year 2023-24.
16. A copy each (in English and Hindi) of the following papers: -
- (a) Annual Report and Accounts of the Indian Railway Welfare Organization (IRWO), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Performance Review of the above Organization, for the year 2023-24.
17. A copy each (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Railways) and the Rail Vikas Nigam Limited (RVNL), for the year 2023-2024.
18. A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -
- (i) (a) Annual Report and Accounts of the Andrew Yule and Company Limited (AYCL), Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon,.
- (b) Statement by Government accepting the above Report.
- (ii) (a) Annual Report and Accounts of the Tungabhadra Steel Products Limited (TSPL), Bengaluru, Karnataka, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report
- (iii) (a) Seventy-seventh Annual Report and Accounts of the NEPA Limited, Burhanpur, Madhya Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (iv) (a) Fifty-fourth Annual Report and Accounts of the Bharat Pumps & Compressors Ltd. (BPCL), Naini, Allahabad, Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (v) (a) Fifty-second Annual Report and Accounts of the Scooters India Limited (SIL), Lucknow, Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (vi) (a) Annual Report and Accounts of the Bridge & Roof Company (India) Limited, Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report

on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Statement by Government accepting the above Report.
- (vii) (a) Annual Report and Accounts of the Bharat Heavy Electricals Limited (BHEL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.  
(b) Statement by Government accepting the above Report.
- (viii) (a) Fifty-ninth Annual Report and Accounts of Sambhar Salts Limited (SSL), Jaipur, Rajasthan, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.  
(b) Statement by Government accepting the above Report.
- (ix) (a) Sixtieth Annual Report and Accounts of the Instrumentation Limited, Jaipur, Rajasthan, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.  
(b) Statement by Government accepting the above Report.
- (x) (a) Fifty-fourth Annual Report and Accounts of the Engineering Projects (India) Limited (EPIL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.  
(b) Statement by Government accepting the above Report.
- (xi) (a) Annual Report and Accounts of the Hindustan Cables Limited (HCL), Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.  
(b) Statement by Government accepting the above Report.
- (xii) (a) Sixtieth Annual Report and Accounts of the Cement Corporation of India Limited (CCI), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.  
(b) Statement by Government accepting the above Report.
- (xiii) (a) Forty-second Annual Report and Accounts of Rajasthan Electronics and Instruments Limited (REIL), Jaipur, Rajasthan, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.  
(b) Statement by Government accepting the above Report.
- (xiv) (a) Sixty-fifth Annual Report and Accounts of Hindustan Salts Limited (HSL), Jaipur, Rajasthan, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Statement by Government accepting the above Report.
- (xv) (a) Fifty-first Annual Report and Accounts of the Richardson & Cruddas (1972) Limited (R&C), Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (xvi) (a) Thirty-eighth Annual Report and Accounts of the Braithwaite Burn and Jessop Construction Company Limited (BBJ), Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (xvii) (a) Forty-third Annual Report and Accounts of National Bicycle Corporation of India Limited (NBCIL), Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (xviii) (a) Seventy-first Annual Report and Accounts of the HMT Limited, Bengaluru, Karnataka, along with its subsidiaries for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (xix) (a) Annual Report and Accounts of Heavy Engineering Corporation Limited (HECL), Ranchi, Jharkhand, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (xx) (a) Fifty-fourth Annual Report and Accounts of the Automotive Research Association of India (ARAI), Pune, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- 19. A copy each (in English and Hindi) of the following papers: -
  - (i) (a) Annual Report and Accounts of the Central Manufacturing Technology Institute (CMTI), Bengaluru, Karnataka, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.
  - (ii) (a) Annual Report and Accounts of the Fluid Control Research Institute (FCRI), Palakkad, Kerala, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.
  - (iii) (a) Annual Report and Accounts of the National Automotive Board (NAB), New Delhi, for the year 2013-14, together with the Auditor's Report on the Accounts.

- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (iv) (a) Annual Report and Accounts of the National Automotive Board (NAB), New Delhi, for the year 2014-15, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (v) (a) Annual Report and Accounts of the National Automotive Board (NAB), New Delhi, for the year 2015-16, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

20. A copy each (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Heavy Industries) and the Bharat Heavy Electricals Limited (BHEL), New Delhi, for the year 2024-25.

21. A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

- (i) (a) Fifty-ninth Annual Report and Accounts of the MSTC Limited, Kolkata, West Bengal, including its subsidiary, the Ferro Scrap Nigam Limited (FSNL), Bhilai, Chhattisgarh, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (ii) (a) Annual Report and Accounts of the Steel Authority of India Limited (SAIL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.
- (iii) (a) Forty-eighth Annual Report and Accounts of the KIOCL Limited, Bengaluru, Karnataka, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.
- (iv) (a) Fifty-first Annual Report and Accounts of the MECON Limited, Ranchi, Jharkhand for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

- (v) (a) Ninth Annual Report and Accounts of the NMDC Steel Limited, Bastar, Chhattisgarh, for the year 2023-24, together with the Auditor's Report on the Account and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.
- (vi) (a) Sixty-sixth Annual Report and Accounts of the NMDC, Hyderabad, for the year 2023-24, together with the Auditor's Report on the Account and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.
- (vii) (a) Annual Report and Accounts of the MOIL Limited, Nagpur, Maharashtra for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.
22. A copy each (in English and Hindi) of the following papers: -
- (i) Memorandum of Understanding between the Government of India (Ministry of Steel) and the Steel Authority of India Limited (SAIL), for the year 2024-25.
- (ii) Memorandum of Understanding between the Government of India (Ministry of Steel) and the MSTC Limited, for the year 2024-25.
- (iii) Memorandum of Understanding between the Government of India (Ministry of Steel) and the NMDC Limited, for the year 2024-25.
- (iv) Memorandum of Understanding between the Government of India (Ministry of Steel) and the MOIL Limited, for the year 2024-25.
23. A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -
- (a) Forty-first Annual Report and Accounts of The National Handloom Development Corporation Limited (NHDC), Noida, Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
24. (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 12 and Section 12A of the Central Silk Board Act, 1948: -
- (a) Annual Report of the Central Silk Board, Bengaluru, Karnataka, for the year 2022-23.
- (b) Annual Accounts of the Central Silk Board, Bengaluru, Karnataka, for the year 2022-23, and the Audit Report thereon.
- (c) Review by Government on the working of the above Board.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

25. A copy each (in English and Hindi) of the following papers: -

- (i) (a) Annual Report and Accounts of the Central Wool Development Board (CWDB), Jodhpur, Rajasthan, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Board.
- (ii) (a) Annual Report and Accounts of the Sardar Vallabhbhai Patel International School of Textiles and Management (SVPISTM), Coimbatore, Tamil Nadu, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institution.
- (iii) (a) Forty-first Annual Report and Accounts of the Carpet Export Promotion Council (CEPC), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (iv) (a) Annual Report and Accounts of the Apparel Export Promotion Council (AEPC), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (v) (a) Thirty-eighth Annual Report and Accounts of the National Institute of Fashion Technology (NIFT), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (vi) (a) Fifty-fifth Annual Report and Accounts of the Handloom Export Promotion Council (HEPC), Chennai, Tamil Nadu, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.

11-07 a.m

##### **5. Supplementary Demands for Grants, 2024-25**

Shri Pankaj Chaudhary, Minister of State in the Ministry of Finance, laid on the Table, a statement (in English and Hindi) showing the Supplementary Demands for Grants, 2024-25.

11-08 a.m.

##### **6. Message from Lok Sabha — Reported and Government Bill laid on the Table**

(I) Secretary-General reported to the House, a message from Lok Sabha informing Rajya Sabha that the Lok Sabha at its sitting held on the 12<sup>th</sup> December, 2024 passed the Disaster Management (Amendment) Bill, 2024.

(II) A copy of the above Bill, as passed by Lok Sabha, was laid on the Table.

11-09 a.m.

**7. Report of the Department-related Parliamentary Standing Committee on Petroleum and Natural Gas**

Shri Mithlesh Kumar laid on the Table, a copy (in English and Hindi) of the First Report of the Department-related Parliamentary Standing Committee on Petroleum and Natural Gas (2024-25) on Demands for Grants (2024-25) pertaining to the Ministry of Petroleum and Natural Gas.

**8. Report of the Department-related Parliamentary Standing Committee on Railways**

Dr. K. Laxman laid on the Table, a copy (in English and Hindi) of the First Report of the Department-related Parliamentary Standing Committee on Railways (2024-25) on 'Demands for Grants (2024-25)' of the Ministry of Railways.

11-10 a.m.

**9. Statement of the Department-related Parliamentary Standing Committee on Railways**

Dr. K. Laxman laid on the Table, a copy (in English and Hindi) of the Statement on Final Action Taken by Government on the recommendations contained in the Seventeenth Report of the Department-related Parliamentary Standing Committee on Railways (Seventeenth Lok Sabha) on Action Taken by Government on the recommendations contained in the Sixteenth Report of the Committee (Seventeenth Lok Sabha) on 'Performance of Rail Land Development Authority'.

**10. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Shrimati Sumitra Balmik laid on the Table, a copy each (in English and Hindi) of the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2024-2025):-

- (i) Study visit Report of the Committee to Guwahati, Darjeeling and Siliguri from 4<sup>th</sup> to 9<sup>th</sup> November, 2023; and
- (ii) Study visit Report of the Committee to Munnar, Kochi, Bengaluru and Bhubaneswar from 16<sup>th</sup> to 21<sup>st</sup> October, 2024.

11-11 a.m.

**11. Statement regarding Government Business**

Dr. L. Murugan, Minister of State in the Ministry of Information and Broadcasting and Minister of State in the Ministry of Parliamentary Affairs, made a Statement regarding Government Business for the remaining part of the 266<sup>th</sup> Session.

Ω11-45 a.m.

## 12. Observations by the Chair

The Chairman made the following observations: -

“.....I am personally pained for a reason that the main Opposition Party has put it as a blitz, as a campaign against the Chairman. .... They are entitled..... They are entitled to bring a motion against me. .... This is their constitutional right but they are deviating from constitutional provisions. .... Day in and day out, there is only a campaign against the Chairman. .... I have gone through everything which is being transacted in public domain. .... Why can we not follow the Constitution? .... You gave notice that was received. .... You asked the question in a press conference: “What has happened to the notice?”, giving an impression that the Chairman is sitting on the notice. .... Constitution is very clear. .... Constitution is very clear. .... It will come up as indicated by the Constitution. .... It’s a campaign not against me, it’s a campaign against category to which I belong. .... I will stand by my oath.....”

Δ11-48 a.m.

The House adjourned till 11-00 a.m. on Monday, 16<sup>th</sup> December, 2024.

*(Due to gross disorderly conduct in violation of the rules and etiquette of Rajya Sabha by some Members, who disobeyed the instructions of the Chair and obstructed the proceedings of the House, the Chair adjourned the House at 11-48 a.m. for the day)*

P. C. MODY,  
Secretary-General

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ΩFrom 11-13 a.m. to 11-45 a.m. – some points were raised.

ΔFrom 11-47 a.m. to 11-48 a.m. – some points were raised.